

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2710/2001

New Delhi, this the 18th day of October, 2001

Smt. Bindra Devi  
w/o Late Shri Hari Singh  
r/o Hut No.C-524, Thakar No.16  
Cremation Ground, Pushta Road  
Jheel Geeta Colony  
Delhi - 110 031. ... Applicant

(By Advocate: Shri M.Mohsin Israily)

Vs.

1. Union of India through  
the Chief Engineer  
Flood & Irrigation Department  
4th Floor, ISBT  
Kashmere Gate  
Delhi.
2. State of Delhi  
through Lt. Governor  
Raj Niwas  
Delhi - 54.
3. The Executive Engineer  
Flood Control & Drainage Div. III  
L.M.Bund, Office Complex  
Shastri Nagar  
Delhi - 31. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The claim of the applicant is for compassionate appointment in place of her deceased Husband, who died in harness. Earlier, the husband of the applicant, Mr. Hari Singh, preferred before Industrial Tribunal and the Tribunal was allowed the application and directions were issued to the respondents to reinstate Mr. Hari Singh with continuity of service with full backwages. The matter was carried in an appeal and by an order dated

12.10.1998, the applicant has been allowed to be impleaded as Legal Representative in place of her deceased husband. The High Court has stayed the operation of the order only to the extent that relates to reinstatement and payment of back wages. In this view of the matter, it is stated that the applicant has been continuing on casual basis and her last assignment is w.e.f. 1.8.2001 for a period of 89 days. It is stated that he made a representation to the respondents regarding compassionate appointment and the respondents have not at all been considered the same.

3. In this view of the matter and having regard to the mitigating circumstances, the present OA is disposed of at the admission stage itself by directing the respondents to dispose of the representation of the applicant wherein the request has been made for compassionate appointment within ten days from the date of receipt of a copy of this order. In case the applicant is still aggrieved by the order passed by the respondents, he is at liberty to approach this Tribunal in accordance with law.

A copy of the OA be sent to the respondent along with a copy of this order, by special messenger.

S. Raju  
(SHANKER RAJU)  
MEMBER(J)

/RAO/